

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Dated:- 28 MAR 1994

Contempt Petition(Civil) No.2 of 1994 in  
APPLICATION NUMBER: 563 of 1992.

APPLICANTS:

Sri.J.V.R.Shetty and v/s.  
To.

RESPONDENTS:

Sri.R.S.Prasad, Secretary, Central Water  
Commission, New Delhi and Other.

1. Sri.S.Ranganatha Jois, Advocate,  
No.36, 'Vagdevi', Shankara Park,  
Shankarapuram, Bangalore-4.
2. Sri.G.Shanthappa, Addl.C.G.S.C.,  
High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the  
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above  
mentioned application(s) on 17th March, 1994.

Issued  
28/3/94

o/c

*Se Shanthappa 2/2*  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL : BANGALORE BENCH

C.P.(Civ.)NO.2/1994 In O.A.563/1992

THURSDAY, DATED THE SEVENTEENTH DAY OF MARCH, 1994.

Present: Mr. Justice P.K. Shyamsunder, Vice Chairman

Mr. V. Ramakrishnan, Member (A)

Shri J.V.R. Shetty  
S/o. Venkatappa Shetty  
Assistant Director  
Central Water Commission  
Cauvery and Southern Rivers  
Circle, No.621, 80'Road  
Rajajinagar, Bangalore-560 010        .... Petitioner

(By Shri S. Ranganatha Jois, Advocate)

vs.

1. Shri R.S. Prasad  
Secretary, Central Water  
Commission, Seva Bhavan  
R.K. Puram, New Delhi.

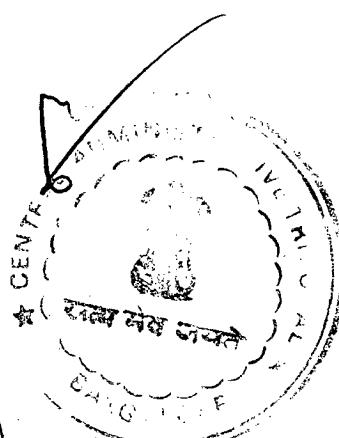
2. Shri S.A. Patnkar  
Superintending Engineer  
Central Water Commission  
Cauvery and Southern Rivers  
Circle, No.621, 80' Road  
Rajajinagar, Bangalore-560 010        .... Respondents

(By Shri G. Shanthappa, Advocate)

O R D E R

(Mr. Justice P.K. Shyamsunder, Vice Chairman)

There seems to be some administrative problems  
in implementing the direction of this Tribunal issued while  
disposing of O.A. No.563/1992. Under the circumstances,  
the learned Standing Counsel asks for some more time to  
effect total implementation of the Tribunal's directions.



2. Accordingly, we grant the Government two more months to comply with the directions whatever they are involved. We direct this contempt petition to be filed. If any useful compliance is not done in the said period by respondents, it will be open to the applicant to move a contempt application again.

Sd/-

(V. RAMAKRISHNAN)  
MEMBER(A)

Sd/-

(P.K. SHYAMSUNDER)  
VICE CHAIRMAN

ppp.

Se Shambu 28/3  
SECTION OFFICER  
ATTORNEY TO THE TRIBUNAL  
LAW COMMISSION  
GOVERNMENT OF INDIA